By Regd Post

Commercial Complex(BDA), Indirenagar, Bangalore - \$60 238

Application No. 1654/86 (F)

Dated the 15/200, 86.

5. N. Dubey Shri

Applicant

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The Secretary Ministry of Human Resource Development Govt of India (Dept of Feducation) New Delhi &

Subject: SENDING COPIES OF DROPP PASSED BY THE BENCH / Corrigendum IN APPLICATION NO. 1654 /86 (T)

CORRIGENDUM

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 14-10-86. 25-9-86. in its earlier order dated

Encl: As above.

- 1) Shri V. Gopala Gowda, Advocate (For Applicant), No 27, Kilari Road, Chickpet Post Bangaline - 560 053
- 2) The Secretary, Ministry of Human Resource Development Grove of India (Dept. of Education) New Delli.
- 3) Central Tibetan Schools Administration 11 Floor, Pratap Bhawan, 5- Bahadur Shah Zayar Marg, New Delli - 110 002. (with Reference to your letter dated 6-10-86)

5n. M. S. Padmarajaiah Central Govt. Standing Counsel High Court Birlidings, Barrgalore 500 001.

Commercial Complex(BDA), Indiranagar, Bangalore - \$60 038

Application No. 1654 86(4)

Dated the & Scol, 86.

Toi) Spei. V. Giopala Gooda. Advocate for applicant NO 27, Kilari Road, Clurchpet Bangallor 560053

2) Secoetary, Ministry of Human Resource Development Evort of India (Dept of Edn) New Delhi

3) central Tibetan Schools Administration (Missistry of Human Resource Developmentation of Endia) Dept of Fedn) by Secretary, iii floor Preatab Bhavan Bahadui sha . Zataz Marg. New Delhi -110022.

4. M.S. Padmasataials. St. Counsel. forceptsed Gut High Could Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 1654 86.

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 30d September 86

Encl: As above.

Suls

(Judicial)

(Judicial)

(Judicial)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Applicant

ORDER SHEET
Application No (654 of 1986)

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
3-3-1986		Shri D.D. Upadhya, IAS, Secretary, Central Tibetan School (CTS) Administration, who was present in court on behalf of the respondents on 25-8-36 submitted that CTS is an autonomous body registered under the Societi Registration Act (22 of 1360 and it is not a Department of the Central Government under the Ministry of Human Resources Depelopment. Shri M.S.Padmarajaiah, Sr. Central Govt. Standing Counsel submitted that no notification has, as yet, been issued under Section 14(2) of the Administrative Tribunals Act, 1935 bringing CTS within the purview of the said Act.
	dianinis dianinis	In view of the above we have no jurisdiction to entertain the application and the same is rejected with liberty to the applican to move the proper forum for relief (L.H.A.Rego) (Ch.Ramakrishna Member(A) Member(J) Rac 3-9-1986 Thue Cofy- Augusta 186 CENTRAL ADMI- BANGALORE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

AND 1654 86(F)
Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
.86.		Application is admitted.
		Shri Ganapathy Hegde, counsel for
		the applicant, submits that his
		client will suffer irreparable lo
		if he is to move from Bylakuppe t
		Kollegal as it involves reduction
		in emoluments and lowering in ran
		We, therefore, consider this to b
		fit case to dispense with the req
		ments of clauses (a) & (b) of Sec
		of Administrative Tribunals Act, 1
		and we accordingly do so. Let no
		issue returnable within 15 days.
		Meanwhile, interim stay of the or
		나는 나는 맛요요 전하다 하나 없다면 하다 보다.
	Judl. Jectron	transferring the applicant is gra
	Judi second Por	for 14 days. Call on 25.8.1986 f
	Send notices by Regd Par	further orders.
	with A.D. (Ro)	
	Applica	(L.H.A. REGO) (CH. RAMAKRISHNA R MEMBER (AM) MEMBER (JM)
-86	2.0. Isrued to the Applica Respondents in add	8.8.86. <u>8.8.86.</u>
38 8	Admin Motico all 11.8. 1880ad to the Respondo	ot .
	of the transferred	2
	To served to R-18	

Orders of Tribunal Office Notes Date 22/8/86. Advocate for Applicant has filed a application which Prays for Postang the case Today . As directed by the Registrar the case is posted before bench Today (12) (22/8/86) the has also filed appliation for seeking exclasion of stay as it expired today. sutmitted for socialism. glaced before Bench. Shri Ganapathy Hegde, present for the applicant, prays for extension of the interim stay granted by us on 8.8.1986 which is due to expire today. In our earlier order we had directed notice to the Respublic returnable in 15 days. 22.8.1986 st acknowledgement due by the Registry. From the acknowledgemen received it appears that the notic was served on 19.3.1986. Presumab the respondents are attempting to enter appearance through counsel a it, it herefore, dappears (expedient fus to grant extension of interim stay already granted for a further period of 16 days. Let application of called on 8.9.1986 for further orders. Meanwhile interim stay s Notice shall be issued immed; tely by the Registry informing the Respondents of the grant of inter; stay for 15 days and posting of to application on 8.9.1986. Heard Comsels for 25-6-56 hote sides. Orders seasoned. 30

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Application No (654 of 1986(F)

Responde

dvocate for Applicant

pplicant

Advocate for Respondent

Date	Office Notes		Orders of Tribunal
to tank to the training of training of the training of the training of trainin	It has been beauch to to me see seem of the me seem of the seem of		Shri D.D. Upadhya, IAS, Secretary, Central Tibetan School (CTS) Administration, who was present in court on behalf of the respondents on 25-8-86 submitted that CTS is an autonomous body registered under the Societies Registration Act (22 of 1860) and it is not a Department of the Central Government under the Ministry of Human Resources Development. Shri M.S.Padmarajaiah, Sr. Central Govt. Standing Counsel submitted that no notification has, as yet, been issued under Section 14(2) of the Administrative Tribunals Act, 1985 bringing CTS within the purview of the said Act. In view of the above we have no jurisdiction to entertain the application and the same is rejected with liberty to the applicant to move the proper forum for relief. (L.H.A.Rego) (Ch.Ramakrishna Member(A) Member(J) Rao) 3-9-1986
9.06	Order issued to the Respondents e to their	deplicant	
7	I-P-0- Gemoved. 210186 1840 to Ry is order molelivered,	roccined	

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Diony. No: 1076/J. received on 13.20 to and added. It has been drought to the notice that one Sh. D. D. upadhya, who appeared on behalf of is not an Remodents IAS officer as mentioned the order. It may please be considered whether amendment for the order necessary. Salmitto to

It has been brought to our notic the Secretary, Central Tibetan S-Administration, New Delhi, that our Order dated325.9.1986, it is wrongly mentioned that Shri D.D. 14.10.1986 Upadhya is an IAS Officer when i fact he is a DANICS Officer, i.e. Delhi, Andaman, Nicobar Islands Services Officer. Hence, issue

> In our Order dated 25.9.1986, rethe first line as follows insteamhat has been earlier stated:

following Corrigendum:

"Shri D.D. Upadhya, DANICS, i.+ Delhi, Misskar Andaman, Nicob Islands Civil Services"

(L.H.A. REGO) MEMBER (AM) 14.10.1986

(CH. RAMAKRISHNA MEMBER (JM) 14.10.1986.

Coongendum dt 14. 10. 86 all the parties doms. Concerno!

INTERIM ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore.36. Dated the \$\infty\$ Aug. '86.

ON FRIDAY THE 8TH OF AUGUST, 1986. PRESENT

THE HON'BLE MEMBER(JUDICIAL) : SHRI CH.RAMAKRISHNA RAO
THE HON'BLE MEMBER(ADMINISTRATIVE): SHRI L.H.A.REGO

IN APPLICATION No.1654 OF 1986

S.N.Dubey, C/o Shri V.Gopala Gowda, Advocate, Kilari Road, Bangalore.53.

Applicant.

Versus

- 1. The Secretary,
 U.O.I., Min. of Human Resource
 Devpt., Govt. of India,
 (Department of Education)
 New Delhi.
- 2. Central Tibeta Schools Administration,
 (Min. of Human Resource Devpt.)
 G.O.I, Deptt. of Education),
 Rep. by Secretary, Tird Floor,
 Pratab Bhavan, Bahadur Shah Zafar Marg,
 New Delhi-110 002. Respondents.

ORDER

In the above said application this Tribunal has passed the following order:-

"Application is admitted. Shri Ganapathy Hegde counsel for the applicant, submits that his client will suffer irreparable loss if he is to move from Bylakuppe to Kollegal as it involves reduction in emoluments and lowering in rank. We, therefore, consider this to be a fit case to dispense with the requirements of clauses (a) & (b) of Sec.24 of the Administrative Tribunals Act, 195, and we accordingly do so. Let notice issue returnable within 15 days. Meanwhile, interim stay of the order transferring the applicant is granted for 14 days. Call on 25.8.1986 for further orders.

Given under my hand and the seal of this Tribunal.

OC REGISTRAR.

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